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IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

L.D.V.C. 27 OF 2020

Shankar Sarvotam Pai & Ors ..Petitioners.

Vs

State of Maharashtra & Ors ..Respondents.

Mr. Rahul Tawani a/with Y.Tiwari and Mr. Yash Tiwari i/by K.P.Tiwari & Co. for Petitioner.

Ms. P.H. Kantharia, G.P. a/with Ms. Geeta Shastri, Addl.G.P. for Respondent-State.

Mr. Anil Singh, ASG a/with Mr. D.P. Singh for Respdt.Union of India.

CORAM : B. P. COLABAWALLA, J.

DATED :- 27th April, 2020.

(Through Video Conference)

P.C. :-

1. This Public Interest Litigation has been filed seeking several directions against the Respondents as more particularly set out in Paragraph 70 of this Petition. On going through the Petition, I do not find that any case is made out for any urgent ad-interim reliefs. All these directions, if required, can always be and passed by the Court as and when the normal court work resumes. In these circumstances, the application for ad-interim relief is rejected. I must mention that the learned advocate for the Petitioners has submitted that there is urgency in the matter in view of the fact that

there has already been a security breach by the incident that took place at Bandra, Mumbai on 14th April, 2020. I do not think that this submission is well founded. These are extra-ordinary times and the Government and the Civic Authorities are doing their best to keep things under control. One incident does not make out an urgency and the Court is sure that the Government and the Civic Authorities will do whatever is necessary to ensure that an incident like the one that took place at Bandra, Mumbai on 14th April, 2020 will be avoided until the lock-down is effective.

2. Considering that the above matter has been heard via Video Conferencing due to the COVID-19 pandemic, it will not presently be possible to sign a copy of this order. In these circumstances, this order will be digitally signed by the Personal Secretary of this Court and all concerned parties are directed to act on the digitally signed copy of this order. They will act on production of a copy sent by fax and/or email. The Application for ad-interim reliefs is accordingly disposed of.

(B.P. COLABAWALLA, J.)